NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 613 of 2020

In the matter of:

NKV Home Depot (Proprietor – Nirmal K Dhiran) ....Appellant

Vs.

Landmark Housing Projects Chennai Pvt. Ltd. ....Respondent

Present:
Appellant: **Mr. Gaurav Kumar, for Advocate.**

Respondent: **None**

ORDER

28.07.2020: Heard the Learned Counsel Mr. Gaurav Kumar for the Appellant at the Admission Stage. 'Judgment' is reserved.

The Learned Counsel for the Appellant is directed to submit his Written Submissions on behalf of the Appellant containing not more than four pages within one week from today.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Ms. Shreesha Merla]
Member (Technical)

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